

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item No. 48

IA No. 1718/99/2022

And

CP (IB) No. 241/Chd/Pb/2021

Under Section 95 of IBC, 2016

R 11 NCLT

In the matter of:-

State Bank of India

...Petitioner/Financial Creditor

Vs.

Ritu Saluja

...Respondent/Personal Guarantor

Present through Video Conferencing:

Mr. Rakesh Gupta with Mr. Rakshit Gupta, Advocates for the petitioner in CP (IB) No. 241/Chd/Pb/2021 and Ms. Pooja Bahry applicant in IA No. 1718/99/2022.

Mr. Anand Chibbar, Senior Advocate with Mr. Vaibhav Sahni, Advocate for the respondent-personal guarantor.

IA No. 1718/99/2022

This application has been filed by the applicant for placing on record the report of the Resolution Professional under Section 99 of the I&B Code, 2016. The same is taken on record. List on 20.02.2023 for consideration.

CP (IB) No. 241/Chd/Pb/2021

Compliance of last order dated 06.10.2022 has not been made by the petitioner. Let the same be made as directed in the order dated 06.10.2022.

It is stated by learned counsel for the personal guarantor that he had approached the Hon'ble Punjab and Haryana High Court challenging the personal insolvency and the Hon'ble High Court has directed the NCLT to decide the application of maintainability before passing any further order. He is

directed to place on record copy of the same within one week. List on
20.02.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

December 2, 2022
VN

